

will be examined and action as found necessary will be taken

(c) The existing station building at Dhulian Railway Station consists of a small structure with a station room, booking counter and a small verandah over the booking counter. There is no waiting hall in the station building. A platform shelter measuring 50 x 30 is provided on the platform in front of the station building for the convenience of waiting passengers.

There is no proposal for renovation of the station building but a scheme to provide a waiting hall of area about 1000 sq ft is under consideration for inclusion in the railways future works programme subject to approval by Railway Users' Amenities Committee and availability of funds.

#### On-Shore Oil Resources

2059 SHRI D D DESAI Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state

(a) whether the total on-shore oil resources of the country have been estimated at 420 million tonnes

(b) if so the Load outlines thereof

(c) whether comparable off-shore oil resources have also been located and

(d) if so, the facts thereof?

THE MINISTER OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) (a) to (d) As a result of exploration operations conducted so far about 1600 million tonnes geological reserves have been located. Of this about 350 million tonnes (about 200 million tonnes in on-shore and about 150 million tonnes off-shore) are in the category of recoverable reserves. Out of this about 80 million tonnes have been produced/recovered, leaving a balance of about 270 million tonnes as recoverable on 1st January, 1976.

Lawyers representing Central Government and Union Territories in Courts

2060 SHRI KANWAR LAL GUPTA, Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether the same committed lawyers who used to represent erst-while Government are still representing the Central Government and Union territories before courts,

(b) if so, why have they not been changed so far,

(c) the names of the lawyers who have been representing the Central Government and Union territories before different courts, and

(d) the amount of fees given to each of them by Government during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b) In so far as the Central Government Civil Litigation is concerned, the panels of Advocates for various Courts are under review. The previous three Law Officers namely the Attorney-General the Solicitor-General and the Additional Solicitor General having themselves tendered their respective resignations new appointments have been made to the said posts. Information in respect of the Union Territories is being collected and will be laid on the Table of the House.

(c) Lists of Advocates for conducting civil litigation of the Central Government in the Supreme Court, various High Courts and Subordinate Courts in Bombay Calcutta, Delhi and Madras (from 1st April 1974 to 31st March, 1977) are laid on the Table of the House [Placed in Library. See No. LT-544/77]. Generally, counsel have been engaged out of these lists but sometimes in special circumstances other Advocates are also engaged in the Central Government cases. The information in respect of Union Terri-

ories is being collected and will be laid on the Table of the House.

(d) The information is being collected and will be laid on the Table of the House.

**Goods stolen from Railways during the last three years**

2061. SHRI KANWAR LAL-GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) the total amounts of goods stolen from Railways during the last three years, year-wise;

(b) the names of first three stations from where maximum number of thefts took place in the last three years; and

(c) steps taken by Government to check it?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The total amounts of goods stolen from Railways during the last three years are:

Year	Amount in Rs.
1974 . . . . .	3,87,33,836
1975 . . . . .	3,10,20,032
1976 . . . . .	1,22,53,135

(b) New Jaipaguri, Delhi and Kalyan have registered the maximum number of cases of thefts and pilferages during the last three years.

(c) The following steps have been taken by the Railways to check such thefts:—

(i) Almost all important goods trains are escorted by Railway Protection Force Guards.

(ii) Affected sections and yards are patrolled by the Railway Protection Force staff during night.

(iii) All important yards and goods sheds are guarded by Railway Protection Force round-the-clock.

(iv) Regular meetings of State level and basic level committees are held for discussing Railway Crime and allied matters.

(v) Greater use is being made of the Dog Squads maintained by the Railway Protection Force for patrolling the marshalling yards.

(vi) Close liaison is being maintained with the State Police authorities to curb the activities of criminals operating on the Railways.

(vii) Investigation of crimes coming to notice are pursued vigorously.

**Introduction of New Trains**

2062. SHRI KANWAR LAL GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether many new trains have been started from Banaras and Jammu during the last three years;

(b) if so, particulars thereof and the reasons behind it;

(c) what is the criteria adopted by Government for starting new trains to a place; and

(d) the number of new trains which Government propose to start in this year together with particulars thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). On considerations of traffic justification and subject to availability of requisite resources, the following new trains were introduced to/from Varanasi and Jammu Tawi:—

(1) 157/158 New Delhi-Varanasi Kashi Vishwanath Express (daily) from 30-3-75.